

12.08 hrs.

MATTERS UNDER RULE 377

[Translation]

(i) **Need to sanction a thermal power plant in Rajasthan**

SHRI MANPHOOL SINGH CHAUDHARY (Bikaner): There is acute shortage of power in Rajasthan and the State has to ask for power from other States.

Two years ago, when Neyveli Corporation was asked to instal 240 megawatt thermal plant but the work has not been started as yet.

There was another project of the Government of India to instal a 210+210 megawatt thermal plant at Suratgarh, but it is also hanging in the balance. It appears that the Government of India does not want to implement the project of Suratgarh thermal plant.

The projects of thermal plants have been sanctioned for all other States of the country, but the Central Government is indifferent towards Rajasthan, which is very backward in so far as the question of power is concerned.

So I urge the Government of India to sanction a new thermal plant at Suratgarh in Rajasthan in the Seventh Five Year Plan.

(ii) **Need to fill up S.C/S.T. quota in Government services from Scheduled Castes and Scheduled Tribes candidates only**

SHRI RAJ KUMAR RAI (Ghosi): The provision of reservation for scheduled castes and scheduled tribes was made in the Constitution after much consideration. It should not only be continued but some improvements should also be made therein. Some cases has come to light that in some States although eligible persons were available for reserved posts yet they were neither recruited not promoted. Candidates of scheduled castes and scheduled tribes are deprived of their right and re-

served posts are filled with general candidates. When there is provision of reservation, then it is not justified to postpone it. Even if the candidate of scheduled caste or scheduled tribe is not readily available, it would be better to wait for the candidate belonging to the same category. For reserved posts, only reserved candidates should be called. In all the departments of Uttar Pradesh, posts covered under the reserved quota are lying vacant and recruitment and promotion has been held in abeyance, although the candidates belonging to the reserved category are readily available. Promotions have been held up to class I posts under reserved quota. Recently, Lucknow Bench of Allahabad High Court has given verdict in favour of the employees of the Department of Electricity but the Government filed a special appeal in the Supreme Court against the legitimate demands of the reservation which has also been dismissed. So I submit to the Government that reservation quota should be increased. Candidates from reserved quota should be promoted and called for recruitments on reserved posts and if there is delay in recruitment and promotion, then action should be taken to fix responsibility for doing so and person found guilty should be punished.

(iii) **Demand for serial spray of insecticides in Ganganagar district of Rajasthan and for giving subsidy to the farmers**

SHRI BIRBAL (Ganganagar): Mr. Speaker, Sir. I want to raise this matter under Rule 377.

In the area of Ganga canal, Bhakhra canal and Indira canal at Shri Ganganagar district, cotton is cultivated in a vast area. Cotton crop is always damaged by insects. So it is necessary to spray insecticides to kill insects. It is not advisable to spray insecticides by hand because the same is not very effective and moreover it is dangerous also. Every year, there are some mishaps and sometimes deaths also take place. The crops are also damaged. Many years have passed, but the Government has made no arrangement for the aerial spray of insecti-